

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

SPECIAL BENCH

COURT-VI

**Item No. 209
CAA-53/ND/2020**

**IN THE MATTER OF:
R Systems International Ltd.**

...APPLICANT

Section

Under Section 230-232

**Order delivered on 18.09.2020
(Virtual Hearing)**

Coram:

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

For the Petitioner/Applicant

**:Mr. Mahesh Agarwal and Mr.
Rajeev Kumar, Advocates**

For the RD/OL

:

For the Income Tax Department

:

ORDER

Heard the submissions made by the Ld. Counsel for the petitioner. The counsel for the petitioner has submitted that the I.T. Department has to file its response in the matter. None has appeared on behalf of the I.T. Department at the time of virtual hearing of the matter. Therefore, in the interest of justice 4 weeks' time has been granted to the Income Tax Department for filing their reply. Let petitioner's counsel serve a copy of this order on the I.T. Department so as to enable them to note the next date of hearing and ensure filing of reply in the matter. Post the matter to 23rd October, 2020.

—Sd—

**(V.K. Subburaj)
Member (T)**

—Sd—

**(P.S.N. Prasad)
Member (J)**

(Annu)